Annexure-8

Name of the corporate debtor: Arshiya Northern FTWZ Limited; Date of commencement of CIRP: 14th November, 2022; List of creditors as on: 17th February, 2025

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in ₹)

	Name of creditor	Details of claim received		Details of claim admitted						Amount of	Amount of any	Amount of	,	(Amount in v)
Sl. No.		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	contingent	mutual dues, that may be set- off	claim not	Amount of claim under verification	Remarks, if any
1	ITD Cementation India Ltd.	27-Feb-23	233,782,087.00	228,833,755.37	Construction Job Work	-	-	No	-	-	-	4,948,331.63	-	
2	IDBI Capital Markets and Securities Limited	15-Dec-22	255,204.00	157,252.00	Annual Service Charges	-	-	No	-	-	-	97,952.00	-	
3	Chaturvedi & Shah LLP	28-Feb-23	855,000.00	795,000.00	Audit Fees	-	1	No	-	-	•	60,000.00	-	
4	VCRK and Co.	27-Feb-23	121,500.00	-	Audit Fees	-	1	No	-	-	-	121,500.00	-	
5	S. S. Overseas	03-Mar-23	928,898.00	-	Manpower Supply	-	1	No	·	-	-	928,898.00	-	
6	SBICAP Trustee Company Limited	28-Mar-23	1,179,596.00	-	Annual Service Charges	-	1	No	·	-	-	1,179,596.00	-	
7	Deepak Gupta	15-May-23	1,000,000.00	900,000.00	Professional Services	-	1	No	·	-	-	100,000.00	-	The not admitted amount relates to TDS deducted.
8	HJA & Associates LLP	17-Sep-24	102,838.36	70,800.00	Professional Services	-	-	No	ı	-	•	32,038.36	-	i) Refer note 1 ii) The not admitted amount also includes TDS of INR 8,000 which has been provisioned in the books of the Corporate Debtor.
	Total		238,225,123.36	230,756,807.37		-	-		-	-	-	7,468,315.99	-	

Note:

1) HJA & Associates LLP:

The claim of HJA & Associates LLP has been received on 16/09/2024 which is after the regulated timeline. So, as per the amended regulations 12 & 13 of the IBC, this claim was placed before the CoC for their recommendation in the 31st CoC meeting held on 05/11/2024. The same was approved by the CoC through e-voting for being included in the list of Creditors. Post approval by the CoC, an application has been filed by the Resolution Professional before the Hon'ble NCLT for condonation of delay of this claim, which is yet to be listed and heard.